

Corrigendum– Tender on Valuation (IRDAI/GA&HR/TNDR/MISC/180/8/2022) DT. 30th August, 2022

Sr. No	RFP Page No.	RFP clause No	Existing Clause	Amended Clause
1	8	(vi)	<p>Eligibility Criteria:</p> <p>The Bidder should not have been prohibited by any regulatory authority or Court or Tribunal or any Authority in offering such services and should not have been blacklisted/debarred penalized by Central Government or State Government or SEBI or RBI or by any other regulatory authority currently pending or in the past.</p>	<p>Eligibility Criteria:</p> <p>The Bidder is not prohibited by any regulatory authority or Court or Tribunal or any Authority in offering such services and is not blacklisted/debarred penalized by Central Government or State Government or SEBI or RBI or by any other regulatory authority and it should not be pending.</p> <p>Further, bidder who is permanently debarred is not eligible.</p>
2	28	(ii)	<p>Bidders are requested to disclose details of valuation assignments undertaken for IRDAI/ENTITY and provide a declaration that such Association/ assignment in the Bidder's view is not an event of conflict of interest.</p>	<p>Bidders are requested to disclose details of valuation assignments for the last 5 years undertaken for IRDAI/ENTITY and provide a declaration that such Association/ assignment in the Bidder's view is not an event of conflict of interest.</p>
3	75	7	<p>Annexure K</p> <p>Term</p> <p>The obligation pursuant to Clause 2 and 3 (Confidentiality and Non-Disclosure of Confidential Information) will be valid for perpetual basis from the date of execution of Agreement. The obligations of each party hereunder will continue and be binding irrespective of whether the discussion between the parties materialize into a specific understanding/ business relationship or not, however, this agreement on Confidentiality and Non-Disclosure of Confidential Information) is perpetual basis even after termination/ completion of the assignment.</p>	<p>Annexure K</p> <p>Term</p> <p>The obligation pursuant to Clause 2 and 3 (Confidentiality and Non-Disclosure of Confidential Information) will be valid for Five years from the date of execution of Agreement. The obligations of each party hereunder will continue and be binding irrespective of whether the discussion between the parties materialize into a specific understanding/ business relationship or not, however, this agreement on Confidentiality and Non-Disclosure of Confidential Information) is for Five Years even after termination/ completion of the assignment.</p>

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Note:

1. The Bidders are advised to take into account the above Amendments/Corrigendum before submission of their bids against this RFP document dated 30th August, 2022. If any bidder has already submitted their bid, they may resubmit their bid after taking into account Amendments/Corrigendum issued in response to the pre-bid queries.
2. Further, the last date for bid submission and further events are extended as under. The Bidders are advised to take into account the following extension of dates related to RFP before submission of their bids against this RFP document dated 30th August, 2022.

S. No.	Particulars/ Event	Details
1	Last date and time for submission	1st October, 2022 till 17:00 hrs (IST)
2.	Date/Time of opening of Technical Bids	3rd October, 2022 at 11:00 hrs (IST)
3	Presentation by Valuers who are technically qualified	IRDAI at its sole discretion may invite eligible bidders, on the basis of Technical Bid, for presentation.
4	Financial Bid Opening Date	12th October, 2022 at 11.00 hrs (IST)

General Manager